

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-1230/2016**

**New Delhi, this the 01st day of April, 2016.**

**Hon'ble Sh. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sukh Ram,  
Constable in Delhi Police,  
Age about 42 years,  
PIS No. 28010423,  
S/o Sh. Rewar Ram Meena,  
R/o Vill : Pinan, Tehsil : Reni,  
Distt : Alwar, Rajasthan  
(By Advocate: Sh. Anil Singal)

... **Applicant**

**Versus**

1. Govt. of NCT of Delhi,  
Through Commissioner of Police,  
PHQ, IP Estate, New Delhi.
2. DCP (PCR),  
Through Commissioner of Police,  
PHQ, IP Estate, New Delhi. .... **Respondents**

**ORDER (ORAL)**

**Justice M.S. Sullar, Member (J)**

At the very outset, learned counsel for the applicant intends to withdraw the main OA to enable the applicant to file a fresh application after removing the defects.

2. Therefore, the instant OA is hereby dismissed as withdrawn with aforesaid liberty, as prayed for. No costs.

**(Shekhar Agarwal)  
Member (A)**

/ns/

**(M.S. Sullar)  
Member (J)**